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been received as to from which sections this compulsory enrolment shall be made. After considering these points, a Bill will be introduced.

CHIEF SECRETARY TO THE GOVERNMENT OF Travancore-Cochin

*443. SHRI PRASADARAO: Will the Minister for STATES be pleased to state:

(a) whether it is a fact that the Government of India issued any direction in March, 1954, to the Government of Travancore-Cochin for the continuance of the services of Mr. V. N. Rajan, the Chief Secretary to the State Government; and

(b) if so, whether the direction was complied with?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) No.

(b) The question does not arise,

SHRI P. SUNDARAYYA: Is not the Government aware of the press reports immediately after the Travancore-Cochin elections that Mr. V. N. Rajan was asked to quit office by the Travancore-Cochin Government but the Home Ministry or the Minister for States sent instructions that he should continue in office?

Dr. K. N. KATJU: May I, answer the question in another way? The issuing of a directive is a very serious matter and this directive perhaps has never been issued, I think since the Constitution came into force. excepting once or twice; but, preceding the directive there is always a lot discussion and consultation suggestions may be made and decisions arrived at may be revised. That is all and so I do not know what my friend has in mind.

MR. |CHAIRMAN: What he says is that a press report appeared that Mr. Rajan was asked to go but he was asked to stay there under directions from the Home Ministry. Is it true or is it not? That is what he asks.

Dr. K. N. KATJU: I have seen the press report; he may have been asked to go and then the local Ministry changed their themselves minds. There was no question of any directive from the Centre but the Travanthemselves core-Cochin Ministers changed their own decision.

SHRI S. N. MAZUMDAR: Was any advice given to them?

MR. CHAIRMAN: If not a directive, was any instruction, advice or suggestion made?

Dr. K. N. KATJU: As I said, Sir, I discuss a lot of matters either by telephone, in writing or verbally.

SHRI P. SUNDARAYYA: What we would like to know is, if no directive was issued, was any advice given to the Ministers?

Dr. K. N. KATJU: That I think, Mr. Chairman, is not a question for interrogation in the House.

SHRI V. K. DHAGE: Was there a difference of opinion between the local Ministry and the Ministry at the Centre on this question of Mr. Rajan?

Dr. K. N. KATJU: None whatsoever, so far as I am concerned.

SHRI P. SUNDARAYYA: Is it not a fact that Mr Rajan was asked by Travancore-Cochin Government to go because he refused to put out a gazette notification about an illegal order nominating somebody, which the Chief Minister had no right to do?

SHRI K. S. HEGDE: On a point of order, Sir, that question does not arise here.

MR. CHAIRMAN: Mr. Dhage, next